

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

TRANSFERRED PETITION No. 129/2017
IN COMPANY PETITION No.285/2016

DATED TUESDAY, THE 27th DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 433(e) AND 433 (f) OF COMPANIES ACT, 1956
AND

IN THE MATTER OF MANOJ MASARENHAS

AND

SKYLINE CONSTRUCTIONS & HOUSING PVT. LTD.

Mr. Manoj Mascarenhas,
Aged about 41 years,
S/o Mr. Gregory Mascarenhas,
R/at Perpetual Paradise,
Spring Field Layout Urva,
Chilimbi, Mangalore – 575 006.
Rep by his father and GPA Holder
Mr. Gregory Mascarenhas.

...

Petitioner

Vs.

M/s. Skyline Constructions & Housing Pvt. Ltd.,
No.11, Hayens Road,
Bangalore – 560 025.

...

Respondent

ORDER

No representation for the petitioners. Petitioner is called, absent. Counsel for petitioner is also absent. On last hearing, the counsel for petitioner was absent. Petitioner was also directed to comply the provisions of I&B Code applicable to the facts of this case and also to file two more sets of copies. Further, he has not complied the objections raised by the Registry. A last chance was given to the petitioner and the matter was posted to today. Even today, no representation for the petitioners. It appears the petitioners are not interested to

proceed with the matter.

Hence, petition is dismissed for non-prosecution.


(RATAKONDA MURALI)
MEMBER (JUDICIAL)


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)

psp.